

AT HYDERABAD

OA No. 1019/92

Date of judgement: 18-2-93.



Between

Shri S. Padma Rao
 Inspector of Central Excise & Customs
 on deputation to the Directorate of
 Revenue Intelligence, Bombay.

: Applicant

And

1. The Collector of Customs &
 Central Excise, Hyderabad.
2. The Deputy Collector (P&E),
 Central Excise Collectorate,
 Hyderabad.

: Respondents

COUNSEL FOR THE APPLICANT

: Shri V. Jogayya Sarma

COUNSEL FOR THE RESPONDENTS

: Shri N.V. Raghava Reddy

CORAM

Hon'ble Justice Shri V. Neeladri Rao, Vice-Chairman.
 Hon'ble Shri R. Balasubramanian, Member (Admin.)

(Judgement of the Divn. Bench delivered by Shri
 Justice V. Neeladri Rao, Vice-Chairman).

The applicant herein filed this OA challenging
 the seniority list dated 28-6-91. The facts which
 are not in dispute are that some of the Inspectors
 of Excise in Hyderabad ^{and} Guntur Collectorates filed
 OA 156/86 challenging the earlier seniority list of
 Inspectors. The same was disposed of by the Bench
 of this Tribunal on 5-7-88 by directing the respon-
 dents for ^{to have} the preparation of a fresh seniority list
 by following the principles adumbrated in the judge-
 ment of the Supreme Court ~~.....~~ ~~.....~~ ~~.....~~

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as
But it is a case of revising the seniority list of Inspectors numbering about 500, it is stated for the respondents that it will take considerable period for revision and hence in the meanwhile, the ad hoc appointments to the post of Superintendents on the basis of seniority list dated 28-6-91 are required to be made. Keeping in view the various factors, we feel that it is just and proper to pass the following order:

Revised seniority list as per the letter dated 3-11-92 has to be issued by the end of April, 1993. If any ad hoc promotions to the posts of Superintendents are going to be made in the meanwhile, it is needless to say that the same will be subject to the ~~final seniority list~~ after 3-4-83. In any reason, the seniority list is not going to be finalised by the end of April, 1993, there should not be even ad hoc promotions to the posts of Superin-

on the basis of existing seniority list. Collectorates in the A.P. State, The applicant has to be given promotion with effect from the date on which his juniors ~~are~~ ^{is} promoted either by way of regular promotion or ad hoc promotion with all consequential benefits.

The OA is disposed of accordingly with no costs.

CERTIFIED TO BE TRUE COPY

Date..... 1/2/1973.....
Court Officer
Central Administrative Tribunal
Hyderabad Bench
Hyderabad

John S.